

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH

Review Petition No. 69 of 1992

IN

Original Application No. 531 of 1991

Gangadhara Rao Applicant

Versus

Union of India & 11 Others Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. A.B. Gorthi, Member (A)

Dt. 30.6.92

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The respondents to this application have filed this review application against our judgment and order dated 4th Feb. 1992 setting aside the selection and directing reconvening of a fresh D.P.C. The scope of review application is limited and it does not mean rehearing the party or either of them or to consider supplemental arguments in respect of please heard and desposed of. Review Application can be considered or allowed as such ground to be error apparent on the face of the record or discovery of same new material which was not in the notice of the party concerned despite due diligence or any other sufficient reason. No such ground finds place in the review application. If our judgement is erroneous it is for the applicant to this review application to challenge it before proper forum. We have taken into consideration the amendment in the service rules and the applicability of unamended and amended rules and the posts to which they apply. We have also taken a view regarding constitution of D.P.C. and inclusion or exclusion of any member from it and its effect. In our opinion there

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